

THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1976

THE DEPUTY MINISTER IN THE
MINISTRY OF ENERGY (PROF.
SIDDHESHWAR PRASAD):

Sir, I move:

"That the Bill further to amend the Electricity (Supply) Act, 1948, as passed by the Lok Sabha be taken into consideration."

Sir, the hon. Members would recollect that, during the last Session, we had introduced a Bill for amending the Electricity (Supply) Act, 1948. The Bill could not be taken into consideration during that Session and the President was pleased to promulgate an Ordinance for amending the Act. Subsequently, the Bill was withdrawn from the Rajya Sabha and introduced in the Lok Sabha.

[Mr. Deputy Chairman in the Chair]

I have already placed before the hon. House a statement explaining the reasons for these steps.

During the last three years, we have taken a large number of measures to improve the availability of electricity in the country, and to ensure that investments made in the power sector are used as productively as possible. There has been a considerable improvement in the situation almost all over the country, and shortages of power are now to be found in only two or three States. While we were attending to the immediately problems of better maintenance, improving coal quality, quicker erection of plants, better systems management, etc., we had also been giving thought to changes required in the very structure of this industry, so as to enable it to adequately meet the demands of future growth. The Electricity (Supply) Act, 1948, was originally framed in 1948. This Act provided the framework for the power industry. However, during

the last 25 years, the installed capacity has increased almost ten-fold, and we expect that this capacity would double every 8 years or so. Clearly the magnitude of the problems which are being faced now, and which will increasingly be faced in the coming decades would be, qualitatively as well as quantitatively, very different from those which existed when the Act was framed. I move the Bill for consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: There are so many speakers. I think we will restrict to two minutes each; or, I will call only half the names.

SHRI JAGJIT SINGH ANAND (Punjab): Mr. Deputy Chairman, Sir, I agree with the objective of the Bill. But, as the hon. Minister has himself stated, it was once introduced in the Rajya Sabha then withdrawn and then again introduced in the Lok Sabha. Even now, the Bill is not adequate enough to meet the situation. I want to point out that it would have been better, and in between the Sessions we had enough time, if a well-considered new Act had been brought instead of making these amendments to the 1948 Act. But what is called for is a comprehensive Act. And my first point is that I doubt very much that all the problems that arise will be solved by this sort of an amending Bill. Sir, I would like to know whether the claim that has been made by the hon. Minister, Shri K. C. Pant, in the other House that a virtual elimination of the private sector in the field of electricity has been made in consonance with the 1956 Industrial Resolution were a fact. If it were a fact, I will be very glad. But I would like to know whether the Calcutta Electricity Supply Company, the Tata Hydel Power Project, the Andhra Valley Power Supply Company, the Ahmedabad Electricity Supply Undertaking, etc., are not still privately owned. And if the companies in Calcutta, Ahmedabad and Bombay where there is the hub of industrial

activity are privately owned, then how can this claim be made that virtually the private companies are eliminated? I would be very glad if it were a fact. And I would be still more glad if the word 'virtually' is gone.

Then, Sir, there is a great necessity for a national grid and of its strict implementation. We know that we suffered from power famine. We know the Centre was good enough to allot to Punjab power from Madhya Pradesh. But it never reached Punjab and Rajasthan was inbetween and Rajasthan swallowed all the excess and I do not know whether it needed it or not. Therefore, I would say that a national power grid is a necessity.

The next thing I want to say is this. What about the rates? Who is given the concessions in the rates? Who is charged the fleecing rates? It is the agricultural producers, it is the farmers who bear the brunt of the enhanced rates. Then it comes to the domestic consumers. And all the Members of Parliament must be knowing what has happened to their bills during the last few months as domestic consumers. Then the small-scale industries are hit. And who are the people to get the concessions? The Birlas get the concessions, the big people get the concessions, the privately-owned aluminium factories get the concessions. Therefore, I would say that a special consideration should be given to the agricultural producers, the farmers, the small industrialists and the domestic consumers. They should be given all the concessions and not the Tatas and the Birlas and big monopolist.

Then, Sir, I would like to point out that the Thein Dam has been hanging on for a long time. On many occasions the Centre has intervened to bring together certain Governments. Now the Governments concerned are very much with the ruling party. But they have not been able to solve this problem so long and water is going to

Pakistan, the water for which we have already paid to Pakistan many years ago. The Thein Dam is not coming up. It not only means that there is less production of electricity, it not only means there is no water coming, but it also means that people who devoted their entire life to the building up of the Bhakra project being shifted to the Pong and Pandoh projects. Now these two projects which are a wonderful gift to the nation are coming to completion. They are being thrown on the streets. Sir, I went to Pandoh Slapper. I want to mention one fact also. I wrote to the General Manager who controls both the Pong dam and the Pandoh Slapper. The General Manager happened to be a Brigadier. And that gentleman, instead of writing to me asked the Chief Engineer not to receive me because apart from being a Parliament Member, I am also an editor of a daily. He said that newspapermen are barred from going there. So, this is, I would say, the standard of understanding of the man who is supposed to run both the projects. And when I went there what did I find? I found that those who built this excellent project which not even the Russians or even the Americans built so far—I am referring to the Sundernagar project—they were feeling that in June next year, when the project will be completed, they would be on the streets.

नहर पक्की, नौकरी कच्ची ।

डैम बनाओ, घर नू जाओ ।

6 p.m.

They are facing another 1947. They are facing another upheaval. I repeatedly brought it to the notice of Shri K. C. Pant. I repeatedly requested him to receive a deputation from there. I requested him to have an all-India policy in the interests of the nation. Why should they be thrown out and where will they go? Tomorrow you want to take up another project and why not plan prospectively? Why not give them employment alternatively? If you cannot do that why people who have served for more than

[Shri Jagjit Singh Anand]

20 years should not be given pensions? They gave their all to the nation. They gave their skill to the nation. They gave their youth to the nation. And, now, they are being thrown out, most of them. If they are retired one day before 60 years they will not get a farthing. People who have been working on these projects for years and years are not being made permanent and are being kept on work-charged establishments so that they can be dismissed at any time. So, I would appeal to the Minister, while bringing forward this Bill, to please attend to the problems of the employees there. (Time Bell rings). Please assure us that all of them who have worked for over 20 years will be given a reasonable pension because they have given their best to the country.

Sir, another thing that I want to say is that I do not know why the Minister should find it at all difficult to receive a deputation. There are very serious problems like employees provident fund, housing and other matters. The employers' treatment is not good and they are riding over them roughshod and the hon. Minister says: 'I know the problems but I cannot receive a deputation'. So, I would say that they need a much more sympathetic consideration. They have done their best. They have given their youth to build up these projects. Pandit Jawaharlalji used to say: 'Bhakra is today's Taj. Bhakra is the best gift to the nation.' And, they have built not only Bhakra dam but other dams too. (Time Bell rings). Sir, in the end, I would request that their problems should be attended to and their deputations should be received and there should be some scheme brought into force whereby all those who have served for 20 years or more can be given some pension.

MR. DEPUTY CHAIRMAN: Shri V. C. Kesava Rao, not here. Now I am going to call the names and if they are not in their seats, their names go and in doing so I am not going to keep to the order of the names also.

I expect all the Members to be present in their seats. Yes, Shrimati Leela Damodara Menon, only 2 minutes please.

SHRIMATI LEELA DAMODARA MENON (Kerala): Sir, I congratulate the Minister for Energy and Power for the very good work that has been done during the last three or four years and also for the great strides that have been made in the production of energy, specially electric power, in this country. Sir, it is very evident that we require a re-enactment in this matter because we are still following the old and original Act of 1948.

Sir, I want to point out that while our per capita consumption of electricity is 100 units, that of the U.S.A. is 9,600 units. At the same time, our per capita consumption of fuel in the form of firewood and other things is much more than that of any other country in the world. Therefore, Sir, it has been very rightly pointed out in the 20-point programme that power and production of power is of great importance to the economy of our country.

Sir, so far as Kerala is concerned, I want to request you that it should be seen that this enactment does not affect Kerala in any way. The one thing Kerala has in plenty is power. If there is any control on Kerala power, it should not in any way affect Kerala adversely. Just as in the case of certain other products, which are governed by Central laws, and are supplied to the different parts of the country, there is no adverse effect on the States producing them, so also in this case there should be no adverse effect on Kerala.

Sir, there is one more thing which I wish to point out. So far as the production of electricity is concerned, it now seems to be linked up with several other problems. For instance, the Silent Valley Project in Kerala is now almost going to be at a standstill because the report of the task force is that it is too beautiful to be touch-

ed and therefore that project need not be undertaken at all. Sir, I submit that the whole of Kerala is beautiful. It is another matter...

AN HON. MEMBER: We know, everything in Kerala is beautiful.

SRIMATI LEELA DAMODARA MENON: So, if only beauty is to be taken into consideration, I do not think any development work could be undertaken in Kerala at all! The Silent Valley Project is one of the most important projects, so far as the hydro-electric power is concerned, in Kerala, and to those people who are concerned about preserving the beauty of that place, I would submit, Sir, that the beauty of that place will still be there because of the lakes and other things and that beauty will still remain when the hydro-electric projects come up there. (Time bell rings). All right Sir, I wind up.

MR. DEPUTY CHAIRMAN: Shri Dhabe, not here. Shri Shahi, not here. Shri Jagan Nath Bhardwaj, not here. Yes, Shri Kalp Nath Rai.

श्री कल्पनाथ राय (उत्तर प्रदेश) :
आदरणीय उप-सभापति जी, मैं सरकार द्वारा जो बिल लाया गया है उसका समर्थन करता हूँ। किसी देश की तरक्की के लिए बिजली बहुत महत्वपूर्ण चीज है।

MR. DEPUTY CHAIRMAN: I would suggest if you speak extempore, because you will hardly get any time to complete it.

SHRI KALP NATH RAI: I will not speak, Sir, if you say.

श्रीमन्, मुझे केवल दो तीन बातें निवेदन करनी हैं। किसी देश की तरक्की के लिए और गांवों की तरक्की के लिए बिजली बहुत आवश्यक चीज है। आप जानते हैं कि हमारे देश में बिजली के काम में बहुत तरक्की हुई है। इसके लिए हमारे मंत्री महोदय बधाई के पात्र हैं। हमारी पंचवर्षीय योजना में भी

बिजली को प्राथमिकता दी गई है। इसलिए हमारी सरकार भी बधाई की पात्र है। एक बात मैं यह निवेदन करना चाहता हूँ कि हिन्दुस्तान के 7 लाख गांवों के बिजलीकरण के संबंध में कोई सीमाबद्ध और ठोस योजना बनाने की आवश्यकता है। दूसरा निवेदन मेरा यह है कि जो बिजली किसानों को दी जाती है और जो बिरला साहब को दी जाती है उसके रेट में बड़ा अन्तर है। बिरला साहब को 11 पैसे युनिट के हिसाब से बिजली दी जाती है। हमारे उत्तर प्रदेश में किसानों को 24 पैसे युनिट के हिसाब से बिजली दी जाती है। हरियाणा में किसानों को 16 पैसे के हिसाब से बिजली दी जाती है। एक तरफ हमें अपने देश का औद्योगिक विकास करना है और कृषि का भी विकास करना है तो दूसरी तरफ हमारे देश में जो गरीब लोग हैं या जो कमजोर लोग हैं उनको भी गांवों के अन्दर बिजली दी जानी चाहिए ताकि हिन्दुस्तान के 7 लाख गांवों का बिजलीकरण हो सके।

उप-सभापति महोदय, उत्तर प्रदेश की सरकार ने यह कानून बनाया है कि जो लोग बिजली का ग्युवैल के द्वारा इस्तेमाल करेंगे उनको 15 रु० होर्सपावर के हिसाब से पैसा देना पड़ेगा। चाहे वे बिजली इस्तेमाल करें या न करें। अभी स्थिति यह है कि कभी तो बिजली मिलती नहीं है और कभी मिलती भी है तो वह 24 घंटे नहीं मिलती है। ऐसी स्थिति में मेरा निवेदन है कि बिजली का हिसाब 15 रु० होर्सपावर के हिसाब से लगाने के बजाय युनिट के हिसाब से लगाया जाना चाहिए। सरकार को पूरे देश का ध्यान रखना चाहिए और इस बारे में कोई नेशनल पोलिसी होनी चाहिए। बिजली जनरेशन का काम केन्द्रीय सरकार की ओर से होना चाहिए और डिस्ट्रीब्यूशन का काम इलेक्ट्रीसिटी बोर्डों के माध्यम से होना चाहिए। उत्तर प्रदेश को जितनी बिजली की आवश्यकता है उतनी बिजली उनके पास नहीं है। आज

[श्री कल्पनाथ राय]

बिहार, उत्तर प्रदेश और मध्य प्रदेश आदि राज्यों की जितनी बिजली की आवश्यकता है उतनी बिजली उनको नहीं मिल पाती है। इसके विपरीत तामिलनाडु, महाराष्ट्र आदि इस प्रकार के प्रदेश हैं जिनमें बिजली का जनरेशन बहुत ज्यादा है। इसलिये आदरणीय उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ मंत्री महोदय से कि वह उत्तर प्रदेश और बिहार के गांवों का बिजलीकरण कराने के लिये हिन्दी भाषा भाषी इलाकों, पिछड़े इलाकों में बड़े-बड़े सब-स्टेशन बनाने के लिये और इन पिछड़े इलाकों के लिये विशेष ध्यान देने की नीति अपनयें और हिन्दुस्तान के 7 लाख गांवों में बिजली फैलाने का प्रयास करें। लेनिन ने कहा था कि समाजवाद और बिजली एक शाखा के दो पहलू हैं। हमारे संविधान ने, हमारे देश की नेता श्रीमती इंदिरा गांधी ने समाजवाद को स्वीकार किया है। इसलिये हिन्दुस्तान के 7 लाख गांवों का बिजलीकरण करा के ही हम तरक्की और समाजवाद के रास्ते पर चल सकते हैं। इन शब्दों के साथ मैं आपका धन्यवाद करता हूँ।

श्री यशपाल कपूर (उत्तर प्रदेश) :
उपाध्यक्ष महोदय, मैं बिजली मंत्री जी को बधाई देने के लिये खड़ा हुआ हूँ। पिछले कुछ वर्षों से जो कुछ मैंने हमारे कई मंचों पर, चाहे, वह संसद की समितियां हों और चाहे वह प्रदेशों में, मांग की कि बिजली के उत्पादन के काम को, बिजली के वितरण से अलग कर देना चाहिए और मैं मानता हूँ कि अब तक जो यह नहीं हुआ वह एक बहुत बड़ा हमारा राष्ट्रीय नुकसान हुआ क्योंकि इलेक्ट्रिसिटी बोर्ड जिन के ऊपर आपने यह दोनों बोझ लादे हुए हैं वह बिजली पैदा भी करे और वह बांटे भी, इन दोनों में उसकी कार्य क्षमता बहुत नीची रही। जिसका भुगतान देश को पिछले चंद वर्षों में भुगतान पड़ा। आखिर देर आय दुस्त आय वाली बात कहता

हूँ और साथ ही यह भी समझता हूँ कि हमारे बिजली के जो इंजीनियर्स हैं, शायद उनको यह जिम्मेदारी देने से पहले सरकार यह सोचती थी कि उनको किसी फारेन कंट्री से सर्टिफिकेट मिल जाय तो अपने देश में उनको बिजली बनाने की जिम्मेदारी दें। जब हमारे इंजीनियरों ने दूसरे देशों में बड़े-बड़े थर्मल प्लांट लगाने शुरू किये तब यह निर्णय किया गया कि चलिये अपने देश में भी बिजली बनाने का काम इंजीनियरों को जो इस कार्य को जानते हैं, दे दिया जाय। तो मुझे आशा है कि यह जो जनरेशन प्रोजेक्ट आप बनाने जा रहे हैं जितने हमारे हाइडल या थर्मल प्रोजेक्ट लटके हुए हैं, उसके कारण हमारा देश आज बिजली के मामले में पिछड़ा हुआ है, को पूरा किया जायेगा। मंत्री महोदय, अच्छी तरह से जानते हैं कि आज भी हमारी सीमा पर, मनोपुर में, मिजोरम में रत को जो बिजली होती है वह टिमटिमाते हुए दीप जैसे होती है, उती तरह से उसकी रोशनी होती है। उत्तर प्रदेश के पहाड़ी प्रदेशों में जहां मालूम नहीं कितने ही जल प्रपात गिरते हैं, पहाड़ों से खुद गिरते हैं परन्तु उनकी शक्ति का अभी तक कोई उपयोग हम ने नहीं किया और राष्ट्रीय शक्ति का क्षय होने दिया। मुझे आशा है कि इसके बन जाने से उस सारी शक्ति को बढ़ाने के बारे में तेजी से कार्य होगा।

अध्यक्ष महोदय, मैं ज्यादा समय न लेकर, वितरण के बारे में भी थोड़ी बात कह देना चाहता हूँ। बिजली आ गई, चली गई गांवों में और रिपोर्ट आ गई कि इतने हजार गांवों में बिजली पहुंच गई। लेकिन मैं पूछना चाहता हूँ चाहे केन्द्रीय सरकार में रिपोर्ट बनाने वालों से, चाहे प्रदेश सरकारों में रिपोर्ट बनाने वालों से कि क्या एक ट्यूब वेल के ऊपर एक बिजली लग जाने से क्या सारे गांव का बिजलीकरण हो जाता है। गांवों में जो वहां पर लाइसेंस वाले ठेकेदार हैं, उनकी मोहर जब तक न लगे तब तक इलेक्ट्रिसिटी बोर्ड वाले कनेक्शन नहीं देते और अगर एक

गरीब आदमी अपने घर में बिजली लगाना चाहता है तो उसे कम से कम 300 रुपये का खर्चा करना पड़ता है। आज तक बिजली केवल शहर के नागरिकों को ही प्राप्त है जहां पर कि हर तरह की सुविधायें लोगों को प्राप्त हैं। लेकिन उत्तर प्रदेश सरकार ने प्रधान मंत्री के सुझाव पर एक क्रांतिकारी कदम उठाया है और मैं आशा करूंगा आपके द्वारा अध्यक्ष महोदय, कि अन्य प्रदेशों की सरकारें भी उसका अनुसरण करेंगी कि यदि किसी भी गांव में बिजली का कनेक्शन जाता हो तो 'जनता कनेक्शन सेवा' इलेक्ट्रिसिटी बोर्ड जाकर वहां जाकर व्यवस्था करेगा।

एक बत्ती चाहिए तो 60 रु०, वह भी साल भर में दो, महीने महीने का नहीं। दो चाहिए तो 80 रु०, 3 चाहिए तो 100 रु० और ये सब इन्स्टालमेंट में दे सकते हैं। और कब से? कुछ ही महीनों में एक एक हमारे जिले में उत्तर प्रदेश में हजारों लोगों के घरों में बिजली पहुंच रही है। तो इसलिए यह जो आप ऐक्ट ला रहे हैं एक तरफ बिजली बनाना चाहते उसी तरह उसी दृष्टि से गांवों में बिजली पहुंचाएं ताकि गांव का बच्चा भी रात में बैठ कर अपना अध्ययन कर सके जो पहले दिए की रोशनी में अध्ययन करता था, फिर मिट्टी के तेल में, और मिट्टी का तेल मिलना बंद तो अंधेरे में उस बेचारे की पुस्तक बंद हो गई। तो उन पुस्तकों को खोलना है।

(Time bell rings).

अंत में यह जो आपने ऐक्ट में रखा है कि जिस समय किसी ग्रैंडरटेकिंग को लेंगे तो उसमें किसी कन्ज्यूमर को रिफण्ड देना है तो उस रिफण्ड को आपने क्या कर दिया कि अगर कोई वारिस नहीं निकले तो वह, बाद में जब कोई न मिले, और साबित हो जाये तो परचेजर की, खरीदने वाली की, जिम्मेदारी में उसका विकास कार्य कर दिया जाये। क्यों साहब, जब वह मांगता ही नहीं तो क्यों दे रहे हैं?

और जो कर्मचारी उस ग्रैंडरटेकिंग के होंगे उनकी सेवा-शर्तों के बारे में आपने अपने इस बिल में कोई भी आश्वासन नहीं दिया तो आप उनकी सेवाओं को सुरक्षित रखें और जो ऐसा धन मिले वह कर्मचारियों के वेल्फेयर के लिए इस्तेमाल हो। इन शब्दों के साथ मैं इस बिल को सपोर्ट करता हूँ।

SHRI NABIN CHANDRA BURAGOHAIN (Assam): Sir, the Preamble of the Electricity (Supply) Bill is:

"It is expedient to provide for the rationalisation of the production and supply of electricity, for taking measures conducive to electrical development and for all matters incidental thereto."

The Central Electricity Authority, I give emphasis, has not been working in the spirit of the Preamble. The Preamble is: Rationalisation of production and supply of electricity throughout the country, whereas steps are being taken by the Central Authority by which there is lop-sided and irrational growth of power production in the country. This policy has created imbalance among various areas in the country. The policy has pushed back the backward regions further and I do not see whether there will be any time when these backward regions will be able to come at par with the forward regions of the country. I would like to give examples and I would like to draw your attention to the North-Eastern region. This region has more than one-third of the potential of hydel power but all the States in the North-Eastern region have been suffering from acute shortage of power. So far as Assam is concerned, it needs 120 mw., whereas at present it is producing 59 mw. It is now getting 18 mw. from Meghalaya but Meghalaya has also informed the Government of Assam that it will no longer supply power to the State of Assam. Similarly, Nagaland produces not a single unit of the power. Manipur also produces a very small quantity of power through its diesel-based generating sets. No

[Shri Nabin Chandra Buragohain]
doubt, one big project at Logtak was taken in hand but, all of a sudden, the project was stopped. I do not know what were the reasons for stopping the project. This project had given some hopes to the people of the north-eastern region that they might be getting power. Two other projects are also taken up. I congratulate the Central Government for taking up the two projects at Kopili and Kameng, but I do not think within a period of another five years these projects will be producing power. Therefore, the problem is: In the meanwhile what is to be done? The industries in Assam are coming to a stand-still. I would like to draw the attention of the House that the cement factory at Bokajan is almost complete. It is awaiting power. As soon as it has power, it can produce even six hundred tonnes of cement per day. But, for want of power it has not been commissioned.

There are statistics to show that any day there will be paper shortage throughout the world. But, Sir, in Assam there is one Ashoka Paper Mills run by collaboration between private capital and Government capital. For want of power it has not been able to utilise its capacity fully and has not been able to start other ancillary units.

Therefore, I do not see any bright future for this backward region for at least a period of another five years. Should this region wait for five years till these big projects produce power? What has to be done at present? I draw the hon. Minister's attention to this and suggest that meanwhile some solution should be found. The Government of Assam has taken steps to meet the immediate needs by expediting the Namrup thermal station. I hope the Central Ministry would extend all assistance required for the expansion of the Namrup thermal power station so that the immediate needs could be met by this expansion.

Again I insist that the Central Authority must follow the spirit of the

preamble. Otherwise there will be imbalances among the different areas in the country which will multiply and cause erosion to the unity and affinity of India.

With these words, Sir, I support the Bill.

SHRI B. RACHAIAH (Karnataka):
Sir, I support the Bill for amending the Electricity (Supply) Act, 1948. The Bill envisages reorganisation and restructuring of certain provisions of the Act in order to meet the increasing demands of the country.

Sir, originally the Central Water Supply representatives used to be the Members of this Electricity organisation and now it is proposed to increase the number to 14. There will be eight permanent members of this Authority and six members will be associate members of the Central Water Supply and Power Corporation.

Sir, the main purpose of restructuring is to see that generation, transmission and distribution are separated and new companies formed by the Centre and States for the generation of electricity.

Sir, I congratulate the Ministry for having done good job in producing nearly 22.5 million kilowatts of power in the country—hydro-electric power, thermal power and nuclear power. But they have not tackled the problem as a whole. So, there is need for evolving a national policy—for the entire country. Then they have to see that regional grids are formed all over the country and, after generating power, it is given to all parts of the country for rural electrification, for irrigation pump sets and for industry. Otherwise the country cannot develop.

Sir, I want to bring to your kind notice the needs of the Karnataka State. The Karnataka State has been able to take up, with the help of the Government of India, the Kalindi project and the Sharavati project. But there are two other important projects,

namely, Bhedtu and Varahi, which need the attention of the Government of India. And there is also a provision for financing the State Governments for the generation of power. I would request the Ministry to look into this. Another important aspect is that, in spite of all these things, Dr. K. L. Rao in the Lower House mentioned that the capacity of Karnataka to produce the hydro-electric power is only one million kws afterwards what they have to do? So they have to get a thermal power station in Karnataka. Therefore, I take this opportunity to request the Minister to see that the request of the Karnataka Government for starting a thermal unit in Karnataka is complied with.

With these few remarks, I support the Bill.

SHRI H. S. NARASIAH (Karnataka):
Sir, since admittedly power is in serious shortage, and it is a national need, the Central Government must take up the responsibility for its generation and not leave it solely to the meagre resources of the States. It is, therefore, necessary to form a national thermal generation corporation and a national hydel generation corporation. The States should be allowed to form smaller corporations only, with the permission of the Central organisation.

Sir, I will straightaway come to the problems of Karnataka. My learned friend Shri Rachaiah has, in a way, already touched the problems of the State. It is one great irony that, though Karnataka is still the kingpin of the southern regional grid, going to the aid of its neighbours in distress, it should itself be facing a distressing situation. Even in the midst of its distress, it has gone to the aid of both Andhra Pradesh and Tamil Nadu. At the request of both these States, Karnataka has agreed to an arrangement for "banking" part of the power of these two States which have found it necessary to back down their thermal generation. This banking arrangement is considered to have

turned out to be a boon for the region as a whole in conserving its power resources and using them at the time of its choice. The extension of this arrangement for inter-regional grids is also considered a possibility, thus opening up avenues of co-operation among the regional grids and of an element of co-ordination in the operation of the different systems.

While the systems of Andhra and Tamil Nadu are a mixture of thermal and hydro generation, the Karnataka system, as of Kerala, is wholly hydro-based. The total installed capacity of the State's grid comes to about 1,145 mws. Karnataka's total hydel potential is estimated at 5.5 million kws at 60 per cent load factor, which roughly means that one-tenth of the country's total hydel potential is concentrated in Karnataka. If the Centre extends generous financial backing, it should be possible for the State to tap the entire hydel potential and serve the needs of the less fortunate States with the national electricity hook-up idea that must take shape now. The requisite technical competence and the organisational set-up to undertake such a massive power construction programme is already available in Karnataka. It is well known that hydel power is considerably cheaper than thermal power and it should, therefore, be worthwhile to invest more on hydel generation than on thermal generation.

But hydel generation is unfortunately subject to the vagaries of monsoon. Karnataka has suffered bitterly in this way. If its hydel system had a thermal backing, using either coal or nuclear element as fuel, the State would not have suffered so much as it did last. Hence a thermal station, as Mr. Rachaiah said, is an essential need of Karnataka. I do not want to tabulate the reasons for making out a case for thermal station.

I will pass on to the next point. With the completion of Kalinadhi, Varahi, Bedthi, Gerosoppa Tail Race Scheme, Cauvery etc., the installed

[Shri H. S. Narasiah]

capacity will be over 3000 mws, which will be purely hydro. As already stated, with a large hydro system depending on the vagaries of rainfall, any failure of rains will have disastrous effects on industries, food production, employment, etc. Thermal stations of adequate capacity for firming up such a large hydro system are very essential if optimum benefits are to be obtained.

But, in the context of very long-term requirements of power, hydro and coal have their limitations. Nuclear power is, therefore, the only solution to meet the ever growing demands in the State. In order to remedy the imbalance in its system and also to help secure overall co-ordination in the years to come, Karnataka has been building up a case for an atomic power station. While Tamil Nadu has already an atomic power station in Kalpakkam and Andhra Pradesh has plenty of coal deposits, Karnataka has neither. It is centrally situated with reference to regional requirements. Having taken a pioneering role in the establishment of the Southern Regional Electricity Grid, Karnataka, of necessity, had to have, and has, a good network of high tension transmission lines connecting the State's grid with those of the neighbouring States in the region.

At the instance of the Atomic Energy Commission, Karnataka is investigating suitable sites for locating an atomic power station, and a number of sites have already been found. Of these, the Karnataka Electricity Board had recommended two sites as most ideal, namely, the Narayana Devary site at the exit of the Tungabhadra Project foreshore area and the Bidadur site at the exit of the Malali tunnel of the Sharavathy power project area to the Site Selection Committee of the Government of India. The Chairman and the members of the Committee have already inspected the two sites. The proposed second atomic plant for the southern region is expected to be taken up for construction during the

6th Plan. The plant can easily be located in Karnataka.

I hope the Central Electricity Authority to come into existence under the Bill will take up the regional need of Karnataka and continue its efforts to enable it to solve its problem of power shortage.

Sir, I have only two points to press, with the Chair's permission...

MR. DEPUTY-CHAIRMAN: I am very sorry. But only mention those two points, do not elaborate on them.

SHRI H. S. NARASIAH: So far as the composition of the Board is concerned, I am very anxious that workers' representatives should find a place on it. I do not want to elaborate the point. Recently, we have amended the Constitution and we have made a provision for workers' participation in management. It is a Directive Principle which should be respected, which the Minister might take note of.

The last point for the consideration of the Minister is about the problem of the capacitors. It is a very serious problem. The poor farmer has to go in for those capacitors which cost Rs. 700 each. After all, the saving that is expected of this is very little, as has been calculated. Even if all the farmers put capacitors and they work smoothly, only 2 per cent of consumption by the farmer is saved. For example, in Karnataka three lakh pump-sets operate. To put capacitors for all of them will cost a minimum of Rs. 15 crores, and this is sheer waste. I want to emphasise this point.

With these observations, I support the Bill.

SHRI K. K. MADHAVAN (Kerala): Sir, I have only one point to raise and actually that has been stated by my colleague, Shrimati Leela Damodara Menon. There is a directive from the Centre that forests

should be maintained untouched. We agree in principle and in practice on this. Kerala will be in a position to have more of afforestation.

If directive of Centre is completely complied with, that will affect some of the hydel projects of Kerala. The Idikki Project, part of which, has already been commissioned. Some other projects are about to be taken up. These works will come to a standstill. Not only to help Kerala but also other States, I am pleading for enriching electrical generation, transmission and distribution in Kerala. Kerala is a little surplus in electricity by virtue of its rainfall, terrain and a good number of rains. Kerala is luckily in a position to take up more projects if the necessary finances are available and if a helpful attitude is taken by the Centre. In that case, Kerala can certainly produce much more electricity for her development and to supply it to the other deficit parts of the country. My point is that the Centre should give a little relaxation to its directive that even a few acres of land should not be cleared of trees. If that is done, certainly our projects will work very speedily and they can produce much more surplus of electricity. This is a very urgent matter because the best season for taking up work on projects is now. By this month, the rains will be off and the best season for taking up work on projects in Kerala is from November to May. If during this season, the clearance is given by the Centre, certainly it will help Kerala to work almost all these projects successfully. Then certainly we will be one year ahead in our production of electricity.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Mr. Deputy Chairman, Sir, I wholeheartedly welcome the Electricity (Supply) Amendment Bill. The proposed amendments will add teeth to the reconstituted Central Electricity Authority which has now assumed many more responsibilities.

Sir, I would like to draw the kind attention of the hon. Minister to the question of financial structure of the State Electricity Boards. It is not only vigilance and monitoring on the part of the Centre that is necessary but other help and co-operation is equally necessary. These boards should have a sound financial structure which is possible if the State Government and the financial institutions also participate in helping them. And for that, there is another suggestion that if an income-tax exemption could be made available to these boards as it is done in the case of housing boards and other boards, it would be of great help to the electricity boards. You can take up this matter with the Finance Ministry for consideration.

The other suggestion is that the State Electricity Boards require supervision from the Central Electricity Authority. We know it is a State subject, but this is one department where a little laxity or carelessness not only leads to corruption but brings an artificial scarcity, very successfully manipulated by so many people working on the boards. So the Central Electricity Authority's supervision is absolutely necessary.

It will be a good idea that in the sharing of electricity between States, care should be taken and a check should be maintained to see that the lending States are not over-charging the borrowing States. A reasonable additional amount for extra production can be passed on to the borrowing States but it should not be used for mobilising resources for the lending States. That should not be allowed at all.

During the last two years, the idea of regional grids has been given very concrete shape. I would like some statutory character to be given to the regional electricity boards also. And if there is any difficulty, the areas or the regions could be re-drawn. You can also give a thought to the formation of regional load despatch stations.

[Smt. Sushila Shankar Adivarekar]

Another working arrangement which could be considered is to bring all nuclear power generating plants except those which are exclusively for research purposes under one umbrella and they could be all put under a separate corporation appointed for this purpose. It is high time that the Government decided once and for all to nationalise all big, small or medium private sector concerns which are now generating and selling electricity. I would like to quote one example and that is regarding the Calcutta Electricity Supply Company. It is run with foreign collaboration and it is doing nothing but looting the metropolitan area of that city.

In spite of overall improvement in the availability of power, my State is one which is passing through a very severe shortage of power, and that is Maharashtra. I would like to make one or two suggestions about them. Sir, you know very well that there is an important Gas Turbine Project of Rs. 53 crores based on the oil of Bombay High specially to the chronically deficit western region of Maharashtra. This project is still pending with the Government for clearance. It should be expedited in the interest specially of the development of new Bombay scheme.

The other equally important point is the diversion of the Amb river in the Nagpur region. This river bed is rich in the deposits of coal to the tune of 85 million tonnes. So, also is the project in Wardha valley in the Vidarbha area where there is coal deposit to the tune of over 100 million tonnes. If this also could be exploited, it would help the thermal station of Vidarbha area, and it would not have to depend on the Central India coal fields and spend prohibitive amount on transport of coal from those fields.

With these words, I once again congratulate the Minister for bringing in this amendment Bill.

SHRI IRENGBAM TOMPOK SINGH (Manipur): Sir, I will be very brief. I support this amendment Bill. I will only pose one or two questions. I must thank Shri Pant because he visited our area at the nick of time. We will not be able to meet him at Gauhati and talk to him. Most of the problems in our region have been touched upon by Shri Buragohain and I need not speak about them. But some doubt has arisen in mind. One day when I was going by an aircraft from Bombay, the Burmese Ambassador and the Japanese Ambassador were also travelling by the same aircraft. They landed at Imphal and probably wanted to see the Lokta project. Their visit to this project, I have kept it as secret so far. I have not spoken about it to others. The Imphal river will go to the Burmese territory and the barrage has been completed at a place called Ithai. Only the digging of a tunnel etc. remains to be done. I will not narrate about it. The purpose of their visit has caused some doubt in my mind particularly, but not to others. Sometime they may raise some issue about this river. I do not know. It is better if it is clarified.

The other point is that the electricity distribution system in Manipur is very inefficient. It is necessary to accelerate this work and revitalise the Department. In this emergency we have compulsorily retired one Superintending Engineer and suspended two Executive Engineers. Now one Chief Engineer who has been deputed to work there seems to know nothing about electricity. I am told he was working on the irrigation side so far.

We face the problem of electricity. On some days there is no electricity and even when it is there you cannot

read in that light. If this is the position with regard to electricity for domestic purposes, how can one speak about industries and other things in our region?

Next I want to know whether the Manipur Government has at all formed the Electricity Board. I would like to know this from the Minister. If they have not formed one, please direct them to form one immediately. It is a must. I doubt very much whether they have formed the Electricity Board.

श्री रणवीर सिंह (हरियाणा) : उप-सभापति जी, बिजली के संशोधन विधेयक का मैं समर्थन करता हूँ। लेकिन समर्थन करते हुए मैं यह कहना चाहता हूँ कि कानून के हेरफेर से बिजली ज्यादा पैदा नहीं की जा सकती है। अगर कानून से बिजली पैदा होती तो अब तक बिजली की कमी नहीं रहती। बिजली पैदा करने के लिए पैसा चाहिए। बिजली से ही किसी देश की तरक्की हो सकती है और खेती की तरक्की भी इसी से होती है। कारखाने चलाने के लिए भी बिजली की जरूरत होती है। बिजली के बिना देश की तरक्की नहीं हो सकती है। और इसलिये भी नहीं होना चाहिए क्योंकि आज बिजली जो है वह हमारे देश में ही बनती है। योजना कमीशन का कागज छपता नहीं। इसमें देश की तरक्की नहीं हो सकती।

इसके साथ-साथ मैं यह भी कहना चाहता हूँ कि आपने अभी कहा कि इस देश के अन्दर बिजली बोर्ड जो हैं उनमें कोई भी मुनाफे में नहीं चल रहा है और उसका एक कारण यह है कि हमारे देश की तरक्की के लिये रिजर्व बैंक और हमारे स्टेट बैंक बिजली पैदा करने के लिये ब्याज पर ऋण देती, 7 प्रतिशत, 9 प्रतिशत या 5 प्रतिशत। तो फिर बिजली कैसे देश में बनेगी? यदि सरकार को इस देश को आगे बढ़ाना है यदि रुपये पर ब्याज भी हो तो वह कम से कम

10-15 साल तक ब्याज की दर उसके ऊपर न लगे। क्योंकि जितनी बिजली पैदा होगी, चीज भी ज्यादा पैदा होगी और सस्ताई होगी। तो फिर सरकार को डी०ए० देने की आवश्यकता नहीं होगी। तो इसके लिये ब्याज रहित ऋण मिलना चाहिए। जो 7 सौ करोड़ रुपये साल के हम डी०ए० में देते हैं उसकी आवश्यकता नहीं होगी।

इसके साथ-साथ मैं इस बात को भी निवेदन करना चाहता हूँ कि जैसा कि बड़ा जिक्र हुआ विशेषज्ञ जो हैं, इंजीनियर जो हैं, उनमें से ही चेयरमैन हो। मैं जब बिजली पानी का मंत्री था तो उस वक्त उस समय हिन्दुस्तान के बहुत बड़े बिजली के इंजीनियर भाटिया उसके चेयरमैन थे और जब हरियाणा के गांव-गांव में बिजली पहुंची—22 हजार से लेकर सवा लाख तक—तो उस वक्त कोई टेक्नीकल आदमी चेयरमैन नहीं था। मैं इंजीनियरों के खिलाफ नहीं हूँ। इंजीनियर सलाहकार हो सकते हैं। अगर हमें देश की तरक्की करनी है तो यह तरक्की जितनी तेजी से हम चाहते हैं, इंजीनियर करा नहीं सकते। इंजीनियर तो एक तरह से एक मशीन है। उस पर जितनी सवारी होगी, चौधरी बंसीलाल एक मजबूत सवार था, हरियाणा के इंजीनियरों को दबा सका, उनको हवाई जहाज की रफतार से चला सका, और हमारे प्रदेश में बिजली गांव-गांव में गई। मैं मानता हूँ कि पिछले 10 सालों के अन्दर यहां यह तब्दीली क्यों नहीं आई। यह मंत्रालय सोचे कि यह जो बिजली के इंजीनियर हैं, विशेषज्ञ हैं, वही हिन्दुस्तान के अंदर बिजली को तेजी से लायेंगे, गलत है और यह गलत है यह हरियाणा ने साबित किया है। अगर बिजली के कानून में कोई तब्दीली की आवश्यकता इस मंत्रालय को सोचनी थी तो इस मंत्रालय को चाहिए था कि हरियाणा के इलेक्ट्रिसिटी बोर्ड, वह मद्रास के इलेक्ट्रिसिटी बोर्ड—कामराज के इंजीनियर—मद्रास के गांव-गांव में बिजली नहीं पहुंचा सके, तो हरियाणा में

[श्री रणवीर सिंह]

चौधरी बंसीलाल किस तरह गांव-गांव में बिजली पहुंचा सके। इंजीनियर से हम तभी अच्छा काम ले सकते हैं जब कि हम उनसे काम लेना सीखें। तो हमें उनसे काम लेना होगा। लेकिन काम सौंप कर उनसे काम लेना मुश्किल है। यह मैं मानता हूँ। इसके साथ-साथ (*Time bell rings*)

उपाध्यक्ष महोदय, मैं एक मिनिट और बूंगा।

अभी एक बात का जिक्र यहां पर हुआ है। हमारे यहां जो बिजली पैदा होती है, उपाध्यक्ष महोदय, उसका सारा इन्तजाम तो हिन्दुस्तान की सरकार के पास है। हिन्दुस्तान की सरकार के कानून के तहत भाखड़ा मैनेजमेन्ट बोर्ड है। हमारे यहां ब्यास प्रोजेक्ट है। जो आर्टिकल आफ एसोसियेशन है उसमें साफ लिखा था कि जितना जिस स्टेट को वहां से पानी मिलता होगा उतनी ही बिजली में उस प्रदेश का हिस्सा होगा। भाखड़ा में जितना हरियाणा और पंजाब का हिस्सा था उसमें 85 परसेन्ट में 50 परसेन्ट हरियाणा को मिला जब कि 60 प्रतिशत मिलना चाहिए। लेकिन हमें वह नहीं मिला। उस समय बिजली के तारों का उतना विस्तार नहीं था। आज तो पंजाब के विस्तार से ज्यादा हमारे तार हैं। हिन्दुस्तान की सरकार को प्रदेशों में ऐसे संस्थान बनाने का क्या फायदा अगर वह न्याय न दिला सकें। यही नहीं, उपसभापति जी, हिन्दुस्तान की पार्लियामेन्ट के कानून में 3 हेडवर्क्स के ऊपर, बी०एन०बी० के, अख्तियार होना चाहिए। आज उस कानून को बने हुए 11 वर्ष हो गए, ग्यारहों बार यहां से दखल नहीं दे सके। (*Time bell rings*) अगर ऐसा है तो कोई फायदा नहीं है। तो मैं जहां इस बात को मानता हूँ कि पिछले 10 साल के अंदर खास तौर पर 1965 के बाद जब से हमारी प्रधान मंत्री जी प्रधान मंत्री बनी हैं इस देश के अंदर पहले जो एक करोड़ यूनिट बिजली

पैदा करने की शक्ति थी आज 2 करोड़ 30 लाख से भी ज्यादा पैदा करने की शक्ति है। उस वक्त 75,000 गांवों में बिजली थी, आज करीब 2 लाख गांवों के अंदर बिजली पहुंची है। उस वक्त कोई 10 लाख बिजली के पम्प चलते थे आज 30 लाख से ज्यादा चलते हैं। वे और ज्यादा तेजी से चलने चाहिए और वे चल सकते हैं अगर उसका पैसा पूरा दिया जाए और बर्गर ब्याज के दिया जाये। हरियाणा का हिस्सा हमको दिलाया जाए तभी। लेकिन अगर सारे देश की या कोई दो चार प्रदेशों को मिला कर के आथारिटी बनाते हैं उसमें यह अख्तियार ही नहीं बना सके, फैसला ही नहीं कर सकते, तो उसका क्या फायदा है? तो मैं माननीय मंत्री जी से प्रार्थना करूंगा कि वह—हम तो अब ज्यादा नहीं कहते हैं—वह उसका फायदा दिला सकें। जो पहले फैसले हुए हैं उन्हें मनवा सकें और काम तेजी से चले। जो आदमी हैं, जैसा उन्होंने लिखा है, मैं तो कहता हूँ 8 हमारे जैसे भाई जिनको देश के अंदर बिजली के संस्थान चलाने का मौका मिला है उनको मेम्बर बनाओ—हरियाणा के चेयरमैन को बनाओ ताकि देश के अंदर तेजी से काम हो या मद्रास के जिन भाइयों ने तेजी से बिजली का काम चलाया था उनको बनाओ और अगर इस सेन्ट्रल इलेक्ट्रिसिटी आथारिटी बिल के पास करने से आप समझते हैं देश के अंदर बिजली की पैदायश ज्यादा बढ़ जाएगी और उसके साथ साथ पानी से बिजली की जितनी ज्यादा (*Time bell rings*)... एक ही मिनिट चाहूंगा, पानी से बिजली सस्ती है, जिससे ज्यादा से ज्यादा बिजली पैदा कर सकते हैं उन स्कीमों पर काम चालू किया जाए। इसी में देश का भला है। बिजली के ऊपर घाटा है तो उसको फायदे का जभी हम तब्दील कर सकते हैं जब सस्ती बिजली मिले।

श्री देवराव पाटिल (महाराष्ट्र) :
विद्युत् प्रदाय संशोधन विधेयक जो विद्युत्

उद्योग का पुनर्निर्माण और पुनर्गठन के लिए लाया गया है उसका मैं समर्थन करता हूँ। इस विधेयक से केन्द्रीय विद्युत प्राधिकरण मजबूत होगा और एक राष्ट्रीय विद्युत नीति का विकास हो सकेगा। इस विधेयक से विद्युत उत्पादन करने के लिए अनेक कंपनियाँ भी बनाई जाएंगी और देश में जो बिजली उत्पादन कम है उसमें काफी उत्पादन बढ़ जाएगा।

महाराष्ट्र के बारे में मेरे एक मित्र ने कुछ सुझाव दिये हैं। महाराष्ट्र की हालत यह है कि देश में इरिगेशन का एवरेज 27 परसेंट है। महाराष्ट्र में वह 10 परसेंट है और प्रति एकड़ एवेरलेबिलिटी आफ़ वाटर जो है वह देश में सबसे नीचे महाराष्ट्र में है। इसलिए महाराष्ट्र गवर्नमेंट ने हाइड्रोइलेक्ट्रिक प्रोजेक्ट के बारे में सोचकर कुछ स्कीम भेजी है। कई सालों से हमारे यहां बिजली की मारी कमी है, आज भी कमी है। महाराष्ट्र स्टेट इलेक्ट्रिसिटी बोर्ड यह इलेक्ट्रिसिटी बोर्ड का नाम है। देहातों में एम०एस०ई०बी० के बारे में कहते हैं मण्डे टु सण्डे इलेक्ट्रिसिटी बंद उसका नाम है Maharashtra State Electricity Board.

महाराष्ट्र गवर्नमेंट ने जो हाइड्रो पावर प्रोजेक्ट भेजे हैं पवना और गिरना के उनकी ओर मैं मंत्री महोदय का ध्यान दिलाना चाहता हूँ कि इनकी मंजूरी जल्दी दी जाय। खापरखेडा और पदुली के एक्सटेंशन के बारे में भी ध्यान दिया जाय। चन्द्रपुर और उमरेठ के थर्मल पावर स्टेशन की स्कीम के मंजूर होने से भी महाराष्ट्र में बिजली का उत्पादन बहुत बढ़ेगा।

रूरल इलेक्ट्रीफिकेशन यानी ग्रामीण विद्युतीकरण को परिभाषा बदलनी चाहिए। हम ने बाहर के देशों में देखा है कि जहां नदियां जाती हैं, नाले जाते हैं वहां इलेक्ट्रिसिटी जाती है, लेकिन हम देहात में कृषि के लिये इलेक्ट्रिसिटी का प्रबन्ध नहीं कर पाये हैं। यह गलत है। हमें कृषि को प्राथमिकता

देनी चाहिए, इलेक्ट्रिसिटी कृषि के लिए देनी चाहिए। कृषि हमारा बुनियादी उद्योग है, उसका विकास होगा तो हमारा आर्थिक विकास होगा। बिजली मूलभूत तत्व है जिससे हमारी प्रास्पेरिटी बढ़ती है। मैं मंत्री महोदय को फिर से धन्यवाद देता हूँ और बिल का समर्थन करता हूँ।

प्रो० सिद्धेश्वर प्रसाद: माननीय उपाध्यक्ष जी, जिन माननीय सदस्यों ने केन्द्रीय बिजली प्राधिकरण (संशोधन) बिल पर बहस में भाग लिया है और अपने बहुमूल्य सुझाव दिये हैं उन सब के प्रति मैं धन्यवाद हूँ।

बिल में और भी बहुत सी बात मदद चाहते थे, लेकिन जैसा कि बताया गया है यह बिल कुछ खास कारणों से सदन के सामने लाया गया है। एक आवश्यक व्यवस्था को कार्यरूप देना था इसलिए आडिनेन्स निवालेना पड़ा। वह समय की आवश्यकता को ध्यान में रखते हुए तत्काल करना पड़ा था।

देश में बिजली की स्थिति को सुधारने के लिए या बिजली को एक उद्योग के रूप में विकसित करने के लिए पिछले वर्षों में केन्द्रीय सरकार ने जो कदम उठाये हैं, उनमें और भी सुधार लाने के लिए जो संशोधन या सुझाव माननीय सदस्यों ने दिये हैं, अब हम केन्द्रीय बिजली प्राधिकरण एक्ट में और संशोधन लायेंगे उस मौके पर इन बातों का ध्यान रखेंगे। मैं माननीय सदस्यों का इस बात के लिए आभारी हूँ कि पिछले कुछ वर्षों में भारत सरकार ने देश में बिजली की स्थिति को सुधारने के लिए जो कदम उठाये हैं उनको माननीय सदस्य संतोषजनक मानते हैं। हम सब इस बात को अच्छी तरह से जानते हैं कि दो साल पहले हमारे देश में बिजली की क्या हालत थी और इन दो वर्षों में भारत सरकार ने राज्य सरकारों के और बिजली बोर्ड की सहायता से देश में बिजली की स्थिति

[प्रो. सिद्धेश्वर प्रसाद]

सुधारने के लिए जो कदम उठाये उनका अच्छा नतीजा निकला है। यह जरूर है कि आज भी कुछ ऐसे राज्य हैं, जैसा माननीय सदस्य ने बताया, जैसे महाराष्ट्र की चर्चा की, जहां बिजली की कमी है। महाराष्ट्र के अलावा एक-दो और राज्य हैं जहां बिजली की कमी है। उत्तर-पूर्व के राज्यों में बिजली की कमी है। आसाम में, मध्य प्रदेश में, तमिलनाडु में बिजली की कमी है। यह कमी क्षेत्रीय कमी के रूप में भी हमारे सामने आती है। बिजली को विकसित करने के लिए जितना समय लगना चाहिए उससे ज्यादा समय लगता है। जैसा माननीय चौधरी रणवीर सिंह जी ने कहा, इसके लिए पैसा चाहिए। वह बहुत बड़ी बात है। यह सदन इस बात से अवगत है कि प्रधान मंत्री का जो बीस सूत्री कार्यक्रम है उसमें बिजली के विकास को, बिजली के उत्पादन को बहुत ऊंची प्राथमिकता दी गयी है। यह बीस सूत्री कार्यक्रम का महत्वपूर्ण सूत्र है लेकिन दो-एक और ऐसी बातें हैं जिनकी ओर ध्यान देना चाहिए। अगर हमारा ध्यान रूम् आर नहीं गया तो हम जिस उद्देश्य से इस बिल को लाये हैं और जिस रूप में हम इस समस्या को सुलझाना चाहते हैं उसके लिए पूरी तरह से अनुकूल वातावरण नहीं बन सकेगा।

मैं माननीय सदस्य की इस भावना से पूरी तरह परिचित हूँ कि माननीय सदस्य यह चाहते हैं कि सारे देश में बिजली की रोशनी रहे, सारा देश बिजली की रोशनी में झिलमिलाता रहे। गांवों में भी रोशनी रहे और शहरों में भी रोशनी रहे और जो चाहे, जितनी

चाहे बिजली बर्बाद करे और उस पर कोई रोक न हो। यह आश्चर्य की बात है। मैं केवल एक बात की ओर संकेत करना चाहता हूँ कि अगर एक यूनिट बिजली भी बर्बाद होती है तो उस का मतलब यह है कि हमारा चार हजार रुपया बर्बाद हो गया। यह कोई छोटी बात नहीं है। हम अपने देश में योजना को कार्यान्वित करने के लिये और देश को सर्वांगीण विकास करने के लिए और उस के लिए साधनों को जुटाने के लिए प्रयत्नशील हैं लेकिन अगर कैपेसिटी का पूरी तरह से इस्तेमाल न किया जाय और हमारी बिजली बर्बाद हो तो यह देश-हित में नहीं होगा। किसी इलाके में गांवों में, किसानों को पूरी तरह बिजली मिले, वोलटेज पूरा हो और ब्रेकडाउन्स न हों उस के लिये बिजली का पूरा इस्तेमाल जरूरी है। यह किसानों के हित की ही बात नहीं है बल्कि यह पूरे इलाके के लिये और देश के लिये बहुत आवश्यक है। इस लिये हमारे जो विशेषज्ञ हैं उन्होंने बहुत सोच-विचार कर इस ओर हमारा ध्यान आकर्षित किया है।

इसी प्रकार क्षेत्रीय अभाव की चर्चा भी कुछ माननीय सदस्यों ने की है। क्षेत्रीय अभाव को दूर करने के लिये उस क्षेत्र में जो बिजली की योजनायें स्वीकृत की गयीं उनको पूरा करने के लिये कदम उठाये जा रहे हैं। मैं सब का उदाहरण नहीं दूंगा, केवल एक लोकटक का उदाहरण देना चाहता हूँ। उस पर हम बहुत तेजी से काम करना चाहते थे और वहां तेजी से काम आगे बढ़ रहा था, लेकिन उस को कार्यान्वित करने के लिये

वहाँ कुछ ऐसी स्थिति हो गयी कि जिस की वजह से हम तेजी से आगे नहीं बढ़ पा रहे हैं। बहुत तेजी से काम चल रहा था लेकिन वहाँ गैस ऐसी निकल आयी जो सुरंग बनाई जा रही थी उस में कि जिस के कारण कुछ मजदूर मर गये। विशेषज्ञ उस की जाँच कर कर रहे हैं और उस के लिये कोई रास्ता निकल आता है तो उस काम को फिर बहुत तेजी से शुरू किया जायगा। उस योजना को बंद नहीं किया गया है, लेकिन चूँकि एक विशेष परिस्थिति उत्पन्न हो गयी है और मजदूरों के लिये काम करना संभव नहीं रह गया है इस लिये वह काम रोक दिया गया है और जब तक सारी गैस निकल नहीं जाती है या कोई दूसरा रास्ता नहीं निकल जाता है तब तक उस पर काम शुरू करना खतरे से खाली नहीं होगा और मैं समझता हूँ कि हमारे माननीय सदस्य इस बात से सहमत होंगे।

कुछ सदस्यों ने यह भी सुझाव दिया कि पन-बिजली सस्ती होती है इस लिये उस को ज्यादा पैदा किया जाय। लेकिन जहाँ पानी नहीं है वहाँ पन-बिजली योजना कैसे चल सकती है? यदि पन-बिजली की योजना बनायी जाती है और उस इलाके में वर्षा नहीं होती है तो ऐसे मौकों पर देश को कितनी कठिनाई का सामना करना पड़ता है यह भी सोचने की बात है। जैसा कि माननीय सदस्यों को याद होगा, कई साल पहले एक बार मानसून फेल हो गया था तो उससे आप अंदाजा लगा सकते हैं। इन सारी बातों को हमें ध्यान में रखना चाहिए।

श्री ओइम् मेहता : जहाँ पानी कम नहीं

होता उन को आप क्यों नहीं लेते?

प्रो० सिद्धेश्वर प्रसाद : हरियाणा में ज्यादा गुंजायश नहीं है, लेकिन श्री मेहता जो जैसा कहते हैं

श्री रणवीर सिंह (हरियाणा) : गंगा जमना के पानी से आप बिजली पैदा कर सकते हैं।

प्रो० सिद्धेश्वर प्रसाद : चाँधरी साहब, हरियाणा में गंगा जमना नहीं है यही हमारी मुश्किल है। मैं इस बात को जानता हूँ कि हमारे मित्र श्री मेहता जी चाहते हैं कि उन की कश्तवार योजना तेजी से चालू की जाय। हम भी उस को तेजी से चालू करना चाहते हैं, लेकिन उसमें जो कठिनाइयाँ थीं उन का अब हमने रास्ता निकाला है और अब उस पर काम जरूर आगे बढ़ेगा।

दो, एक और ऐसी चीज है जिन की ओर मैं संकेत करना चाहूँगा। एक माननीय सदस्य ने कहा कि जो संशोधन हम ला रहे हैं। केन्द्रिय बिजली प्राधिकरण ऐक्ट में उसमें मजदूरों के लिये कोई गुंजायश नहीं रखी गयी है। ऐसी बात नहीं है। केन्द्रिय बिजली कारपोरेशन के जो सदस्य होंगे उनमें एक ऐसा सदस्य भी होगा कि जिन को मजदूरों को संगठित करने का भी अनुभव हो। अब मजदूरों को संगठित करने का अनुभव रखने वाला जो व्यक्ति होगा उस मजदूर को भी हम उस प्राधिकरण में स्थान दे सकते हैं। इस को ध्यान में रखा गया है।

इसके अलावा कुछ माननीय सदस्यों ने इस बात की ओर ध्यान आकर्षित किया है

[प्रो० सिद्धेश्वर प्रसाद]

कि हम गांवों की ओर ज्यादा ध्यान दें। गांवों की ओर ज्यादा ध्यान देने के लिये ही हम यह सब कर रहे हैं। सदन के सदस्य इस बात से परिचित है कि हम ने जो ग्रामीण विद्युतीकरण निगम बनाया उस को सरकार की ओर से यह हिदायत दी गयी है कि गांवों में बिजली देने के लिये जो योजना स्वीकृत की जाती है उसमें खेती के लिये पानी निकालने के लिये जो पंपिंग सेट लगाये जाते हैं उन को सब से ऊंची प्राथमिकता-वे दें। इसी की वजह से हमारे देश में यह काम काफी आगे बढ़ा है।

ऐसी बात नहीं है कि केन्द्रीय सरकार जो नीति बनाती है उसमें जो क्षत्रीय विषयता होती है उसको भी ध्यान में नहीं रखा गया है या जिन राज्यों में ज्यादा बिजली की जरूरत है उनके लिए जो योजनाएँ आती हैं उनको भी ध्यान में नहीं रखते हैं। यह भी नहीं है कि हम खुद अपनी जो योजनाएँ हैं उनका ध्यान नहीं रखते हैं। लेकिन इन कामों को हम बहुत तेजी से बढ़ाना चाहते हैं। ऐसी हालत में हम माननीय सदस्यों की जो भावना है उसकी कद्र करते हुए यह बतलाना चाहते हैं कि यह जो लक्ष्य है उसको प्राप्त करने के लिए हमें साधन चाहिए। वह तब तक संभव नहीं है जब तक हम बिजली उद्योग का पुनर्गठन न करें। हम बिजली उद्योग का पुनर्गठन करना चाहते हैं तो उसकी दृष्टि से केन्द्रीय बिजली प्राधिकरण को मजबूत बनाने और ज्यादा अधिकार देने की जरूरत है। इस बात को ध्यान में रखते हुए यह

संशोधन विधेयक इस सदन में पेश किया गया है।

इसके अलावा राज्य सरकारें जो बिजली योजनाएँ बनाती हैं, या बिजली बोर्ड बनाते हैं उनकी ओर से जो काम आता है उस लिहाज से पूरक के रूप में भारत सरकार इस काम को करे इस बात को भी ध्यान में रखा गया है। दो एक माननीय सदस्यों ने यह सुझाव दिया कि केन्द्रीय सरकार को बिजली के उत्पादन का काम अपने हाथ में लेना चाहिए। हम इस बात को जानते हैं कि सदन में भी यही भावना है, दूसरे सदन में भी यही भावना है, बाहर देश में भी इसके लिए मांग की गई है, लेकिन पूरी तरह उतनी दूर तक जाने की बात हम नहीं करते हैं, इतनी बात हमारे ध्यान में जरूर है कि राज्य सरकारों के पास बिजली उत्पादन का जो काम है उसमें कहीं कमी रह जाये तो भारत सरकार उसकी मदद के रूप में बिजली के उत्पादन के काम को अपने हाथ में लेगी। इसी बात को ध्यान में रखकर भारत सरकार ने दो कंपनियाँ बनाई हैं। एक पत-बिजली के उत्पादन के लिए है और दूसरी ताप बिजली के उत्पादन के लिए। ये दो योजनाएँ अपना काम शुरू करेंगी तो माननीय सदस्यों की भावनाओं की पूर्ति हो सकेगी।

इसके अलावा दो एक जो स्थानीय बातें हैं, उनका मैं उल्लेख यहां पर नहीं करना चाहता हूं मूल नीति की बातों की ओर ही मैंने संकेत किया है।

अन्त में मैं माननीय सदस्यों का धन्यवाद देता हूँ कि उन्होंने इस संशोधन बिल का स्वागत और समर्थन किया है।

धन्यवाद।

MR. DEPUTY CHAIRMAN: Now I will put the motion.

The question is:

"That the Bill further to amend the Electricity (Supply) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 34 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. SIDDHESHWAR PRASAD: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned *sine die*.

The House then adjourned *sine die* at eight minutes past seven of the clock.